NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.69/(MAH)/2011 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES: Mr. Dilip S. Kapadia

V/s.

M/s. Maruti Super Touch Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

1. Sædashiv T. Kharmate PCS
for Resp. 1,2,3 94
2. Dilip S. Kapadra. Pehhne.

ORDER C.P. No. 69/397-398/CLB/MB/MAH/2011

- The Petitioner in person present. The Learned Representative of the 1. Respondents is present.
- The Petitioner in person opened the Arguments. Arguments of the Petitioner 2. is completed.
- From the side of the Respondents arguments have not been completed due to 3. lack of time. To be continued on the next date of hearing. Thereafter, a short Rejoinder in Arguments of Petitioner shall be heard.
- 4. Adjourned to 27th June, 2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 01.05.2017